

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 847 of 2020

IN THE MATTER OF:

Sunil Parmanand Kewalramani **...Appellant**

Versus

Kestrel Import & Export Pvt. Ltd. **...Respondent**

With

Company Appeal (AT) (Insolvency) No. 848 of 2020

IN THE MATTER OF:

Parmanand Kewalramani **...Appellant**

Versus

Modlite Holdings Pvt. Ltd. **...Respondent**

With

Company Appeal (AT) (Insolvency) No. 853 of 2020

IN THE MATTER OF:

Sunil Parmanand Kewalramani & Ors. **...Appellants**

Versus

Urban Sancturies Developers Pvt. Ltd. **...Respondents**

Present:

For Appellants: Mr. Dushyant Manocha, Ms. Annanya Ghosh and Ms. Ragini Gupta, Advocates.

For Respondents: Mr. Pratik Tripathi, CS with Ms. Samiksha, Advocate.

Cont'd...../

ORDER

07.12.2020: Pleadings are not complete. Learned counsel for the Appellants submits that copies of reply affidavits filed by Respondents have been served on him only a few days before and he may be given reasonable time to file rejoinder thereto. Time is accordingly extended by two weeks to file rejoinder. Learned counsels for the parties may also file short written submissions, not exceeding three pages supported by relevant case law/ compilation of judgement within four weeks.

List the matter 'for admission (after notice)' alongwith Company Appeal (AT) (Insolvency) No. 1016 of 2020 on **20th January, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

am/gc